relocation of people from sanctuaries and national parks and a voluntary relocation package amounting to ₹ 10 lakh is provided per eligible family in such instances.

Declaration of climate emergency

- 61. SHRI SANJAY SINGH: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:
- (a) whether declaration of climate emergency is under the consideration of Government;
 - (b) if so, the details thereof; and
 - (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI BABUL SUPRIYO): (a) to (c) Climate change is a global phenomenon and requires cooperation of all nations based on the principles of 'Equity' and 'Common but Differentiated Responsibilities and Respective Capabilities'. India is a Party to the United Nations Framework Convention on Climate Change " (UNFCCC), its Kyoto Protocol (KP) and the Paris Agreement (PA). The ambitious Paris Agreement has mechanisms like "global stocktake and ratcheting up action every 5 years to address climate change and avoid adverse consequences. For addressing the challenge of climate change, India adheres to the paramountcy of the UNFCCC processes. It has proactively contributed to multilateral efforts to combat climate change and continues to do so while undertaking its own independent, enhanced initiatives in climate mitigation and adaptation besides meeting all its commitments under the UNFCCC, its KP and PA. Independent studies rate India's efforts highly and compliant with the requirements under PA.

Environmental degradation due to deforestation

- 62. SHRI SANJAY SINGH: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:
 - (a) details of deforestation during the last three years, State-wise; and
 - (b) details of afforestation programme to compensate the said problem?